

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 601  
IB-251/ND/2023

**IN THE MATTER OF:**  
**Mr. Sunil Chopra**

...PETITIONER

**Vs**

**M/s. CAPL Hotels and SPA Pvt. Ltd.**

...RESPONDENT

**Section**  
**U/s 7 of IBC, 2016**

**Order delivered on 06.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Applicant**

:Adv Ms Swaralipi Deb Roy

**For the Respondent/Corporate Debtor**

:Mr. Alok Tiwari, Ms. Dakshayani  
Saxena and Ms. Kritika Bansal,  
Adv.

**ORDER**

Ld. Counsel on behalf of the Financial Creditor is present and submitted that they have filed their rejoinder to the reply filed by the Respondent however, it is not reflected on the e-portal. Ld. Counsel for the Financial Creditor may approach the Registry and cure the defects, so that it is reflected on the e-portal. Ld. Counsel for the Corporate Debtor is also present. On the request made by the Ld. counsel for the Financial Creditor, list the matter on **05.07.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**